

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'E', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. K. NARASIMHA CHARY, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.391/Del/2019
(Assessment Year : 2015-16)

National Institute of Solar Energy, 19 th Milestone, Faridabad road, Gwal Pahari, Gurgaon PAN : AAAJN 0939 P (APPELLANT)	Vs.	DCIT (TDS) Gurgaon (RESPONDENT)
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Assessee by	Shri Ashish Goel, C.A.
Revenue by	Ms. Shefali Swroop, CIT-D.R.

Date of hearing:	05.01.2022
Date of Pronouncement:	05.01.2022

ORDER

PER ANIL CHATURVEDI, AM :

This appeal filed by the assessee is directed against the order dated 31.10.2018 of the Commissioner of Income Tax (Appeals)-1, Gurgaon relating to Assessment Year 2015-16.

2. On the date of hearing, Ld. A.R., Shri Ashish Goel filed a letter submitting that assessee wants to withdraw the appeal as the assessee is not interested in pursuing the appeal. Revenue has no objection in assessee withdrawing the appeal.

3. We have heard the rival submissions and perused the material on record. In view of the aforesaid request of Ld. A.R, **the appeal of the assessee is dismissed as withdrawn.**

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open court on 05.01.2022

**Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 05.01.2022

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI